

Ministry of Food and Agriculture (Department of Food):—

- (i) Notification G.S.R. No. 1206, dated the 1st September, 1962. [Placed in Library. See No. LT-477/62.]
- (ii) Notification G.S.R. No. 1278, dated the 24th September, 1962. [Placed in Library. See No. LT-478/62.]
- (iii) Notification G.S.R. No. 1363, dated the 15th October, 1962. [Placed in Library. See No. LT-479/62.]
- (iv) Notification G.S.R. No. 1364, dated the 15th October, 1962. [Placed in Library. See No. LT-480/62.]
- (v) Notification G.S.R. No. 1385, dated the 18th October, 1962. [Placed in Library. See No. LT-481/62.]
- (vi) Notification G.S.R. No. 1386, dated the 18th October, 1962. [Placed in Library. See No. LT-482/62.]

SUPPLEMENTARY DEMANDS FOR
GRANTS FOR EXPENDITURE OF
THE CENTRAL GOVERNMENT
(EXCLUDING RAILWAYS) IN
1962-63

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI B. R. BHAGAT): Sir, on behalf of Shri Morarji Desai I beg to lay on the Table a Statement showing the Supplementary Demands for Grants for Expenditure of the Central Government (Excluding Railways) in the year 1962-63.

THE INDIAN SALE OF GOODS
(AMENDMENT) BILL, 1962

THE MINISTER OF LAW (SHRI A. K. SEN): May the Deputy Minister move it on my behalf, Sir?

MR. CHAIRMAN: Yes.

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI BIBUDHENDRA MISRA): Sir, I beg to move:

“That the Bill further to amend the Indian Sale of Goods Act, 1930, be taken into consideration.”

Sir, the Indian Sale of Goods Act, 1930, which is mostly modelled on the English law on the subject, was reviewed by the Law Commission in the light of the judicial decisions obtaining in India after 1930, and also in the light of the development of the law that existed in other countries as well. It also received representations and suggestions from various bodies, and after examining all these it came to the conclusion that a radical change of the Act was not necessary and so suggested some minor changes only. A Bill was introduced in 1960 on the floor of this House incorporating all the recommendations that were made by the Law Commission. It was passed here and sent to the Lok Sabha, but it could not be passed there due to its dissolution, and hence this Bill has been brought here again. As I have said, Sir, the Bill that was brought in the year 1960 before this House sought to incorporate all the recommendations that were made by the Law Commission. The distinction now is that only one of the recommendations of the Law Commission has not been accepted in so far as the present Bill is concerned, namely the inclusion of electricity, gas and water in the definition of “goods” in section 2 of the Indian Sale of Goods Act. Sir, since there is also an amendment on the subject, that has been tabled by Mr. Chordia, that these be included in the Definition of “goods”, as has been suggested by the Law Commission, I will first of all refer to that aspect of the matter.

Sir, after the Bill was passed by this House, representations were received from State Electricity Boards and Undertakings that the inclusion